

**GOVERNMENT OF INDIA
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION
LOK SABHA**

UNSTARRED QUESTION NO:2941

ANSWERED ON:06.08.2015

Groundwater Level at Proposed Industrial Units Locations

Sundaram Shri P.R.

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:

- (a) whether the Central Groundwater Authority had listed 43 locations in the country where permission of the Government is to be required for setting up industrial units;
- (b) if so, the details thereof and the names of the said locations, State-wise;
- (c) the level of groundwater in each of the said locations and whether any changes have been noticed in the ground water level in these listed locations and if so, the details thereof;
- (d) whether farmers have been forbidden to dig tube wells for irrigation of fields in these areas; and
- (e) if so, the details thereof?

Answer

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(PROF. SANWAR LAL JAT)

(a) to (c) Central Ground Water Authority (CGWA) has notified 162 areas, where permission to draw ground water to set up a new industry is not granted. State/ UT-wise details are given at Annexure.

(d) & (e) In the 162 notified areas, permission to abstract ground water through energized means is not accorded for any purpose other than drinking water. These notified areas fall under 'Over-exploited' and 'Critical' categories where ground water withdrawal is more than annual replenishment and areas are experiencing significant decline in ground water levels.
